

33

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1391/(MAH)/2017
CA No.

CORAM:

Present:

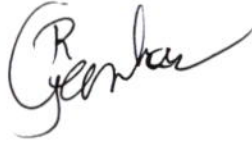
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: Lease Plan India Pvt.Ltd.
V/s.
Samira Habitats (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
33	R.N. Gaonkar	Advocate for Petitioner	

ORDER

CP No.1391/ I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel having reported that intimation has not been notified to the Corporate Debtor, the Petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor and file proof of service on the next date of hearing.

List this matter on 4.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)